

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "SMC", LUCKNOW**

[Through Virtual Court]

BEFORE SHRI T.S. KAPOOR, ACCOUNTANT MEMBER

**ITA No. 79/Lkw/2020
Assessment Year 2014-15**

Pooja Agarwal, A-1/4, Vishwas Khand, Gomti Nagar, Lucknow PAN AFFPA 7991G (Appellant)	Vs.	The Income Tax Officer,-1(3), Range -1(3), Lucknow (Respondent)
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Appellant by	Application for withdrawal of appeal
Respondent by	Shri Ajay Kumar, DR
Date of hearing	23/09/2021
Date of pronouncement	27/09/2021

ORDER

This is assessee's appeal for Assessment Year 2014-15 against the order of the Id. CIT(A)-I, Lucknow dated 11.07.2019.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 22.09.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Lucknow-1 has issued a certificate in Form No.3 on 18.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw

the appeal. Ld. DR has no objection. Accordingly, I permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Sd/-
(T.S. Kapoor)
Accountant Member

Aks -
Dtd. 27 /09/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order
Assistant Registrar